

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

106. IA/1963/2024 IN C.P. (IB)/2925(MB)2018

IN THE MATTER OF

JSK CORPORATION PVT LTD

VS

ENESTEE ENGINEERING LTD

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 29.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/Liquidator: Aakanksha Nehra (VC)

For the Respondent:

ORDER

I.A. 1963/2024

The prayer in the present I.A. is for granting an extension of 6 months from 12.02.2024. The Ld. Counsel for the Applicant submits that the extension is being sought because of the pendency of I.A. 2282/2021, I.A. 1221/2020 & I.A. 772/2020. In addition, the Ld. Counsel for the Applicant also submits that NRRA which had been put for auction have got a ready buyer. But they are at negotiation stage. Thus, an extension of 6 months be granted so as to conclude those negotiations and also these I.A.s could be disposed of.

Having heard the Ld. Counsel for the Applicant, we deem it appropriate at this stage to grant an extension of 4 months from 12.02.2024. In view thereof, I.A. is disposed of.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)